

**Central Administrative Tribunal  
Principal Bench**

**OA No.4242/2013**

New Delhi, this the 14<sup>th</sup> day of September, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Ms. Arti narang  
D/o Shri B. M. Narang  
Aged about 54 years,  
R/o Flat No.822, Bahawalpur CGHS Ltd.  
Plot No.1, Sector 4, Dwarka,  
New Delhi-75. .... Applicant.

(Applicant is present)

Versus  
Govt. of NCT of Delhi through

1. The Secretary  
Govt. of NCT of Delhi  
Old Secretariat,  
New Delhi.
2. The Director  
Directorate of Education  
Govt. of NCT of Delhi  
Old Secretariat,  
New Delhi.
3. Mrs. Asha Ahuja,  
The Principal  
Sarvodaya Vidyalaya (ID 1515004)  
East Punjabi Bagh,  
New Delhi 110 077. ... Respondents.

(By Advocate : Shri K. M. Singh)

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman :**

This OA is pending since 2013. After filing of this OA, the applicant has been transferred three times. Even though, the transfer orders are not under challenge before us, however, the applicant has filed MAs raising the issue of subsequent transfers.

2. We have noticed from the last order of transfer dated 19.08.2016 that the applicant has been asked to draw her salary from Mohan

Garden-SKV (1618063) (West B), even though she has been transferred therefrom to RD Office of RD (W) (5003001).

3. We fail to understand the reason for passing the aforesaid order of transfer when the applicant is still to draw her salary from the earlier place of posting. Shri K. M. Singh, learned counsel for the respondents has made a statement at the Bar that if the applicant is willing, she can be sent back to Mohan Garden- SKV (1618063) (West B). The applicant has expressed her willingness to go back to Mohan Garden- SKV (1618063) (West B) from where she is otherwise required to draw her salary even after transfer.

4. In this view of the matter, this OA is disposed of with the direction to the respondents that the applicant shall be transferred to Mohan Garden- SKV (1618063) (West B) within a period of ten days from the date of receipt of copy of this order. The applicant submits that she had physically joined at RD Office of RD (W) (5003001) on 23.08.2016, but due to nature of the order of transfer, her online attendance is not being recorded anywhere. In the event, the applicant has physically joined at RD Office of RD (W) (5003001) she will also be entitled to her salary during the interregnum. On passing of the order of applicant's transfer, the same shall be physically served upon the applicant in the RD office on the same day. The applicant would be relieved from RD Office and permitted to join on the following day to the Mohan Garden-SKV (1618063) (West B).

5. All ancillary applications also stand disposed of. Issue 'Dasti'.

**(K. N. Shrivastava)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

/pj/